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APPENDIX A FORM

(Part D)

"FORM-I "

original application no. 692190

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985

Title of the case:-

Between

All India Guards Council, Registration No.1140 (Central Zone), Central Railway, Ajni, Nagpur - Through its Divisional Secretary, Rajendralal Chakrabarty.

Applicant

<u>And</u>

- 1. The Chairman,
 Railway Board,
 Ministry of Railways,
 New Delhi.
 - 2. The General Manager, Central Railway, V.T.Bombay.
 - 3. The Divisional Railway Manager, Central Railway, Nagpur.

Respondents

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3.	Recommendations of the Fourth Pay Commission on to discontinue Selection Grade for posts in Group *C*	
	and 'D:	18
4.	Impugned circular No.NGP/K-752/TFC/ REG/PASS.GUARD/11 dated 10.7.1990 of the DRM.Nagpur.	19

5.	List of Goods Train Guards with the impugned circular 10.7.1990.		20
6.	Letter No.G.S./90/7 dated 2 issued by the Applicant-Cou		21 - 23
7.	Letter No.AIGC/CR/NGP/90-1 15.7.1990 issued by the approuncil.		24 - 25
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13,	Reply & Roods 1 to 3	Mhanra, re of the	mly Applicant.
For	use in Tribunal's Office.	M	Pedidin
	ate of filing or	C. 4	Pedidin
	egistration No.	•	
	Signature for Registrar		
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Tribunal's Orders.

Notices are is swed to the all Respondents on all 23 to -28-9-90

NOTO 28-9-90

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Expondents

M. 28-9-90

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Date: 10:890 Camp at Noghur

Bt is stated by the

Coursel of the applicant that

this matter may be heard at

Neur Bombay on 22.8.90.

The prayer is allowed.

The prayer is allowed.

This for hearing on

adaminism at Neur Bombay

on 22.8.90.

Lef

(IKRAS GOTRA) (GISREEDHARAN NAIR)

Tribunal's Order:-

Dated: 22.8.1990.

Heard Mr.R.R.Pillai for the applicant. The application is on behalf of the All India Guards Council, whereas, Rule 4(5)(b) of the Central Administrative Tribunal (Procedure) Rules, 1987 provides that permission can be granted to an association representing the persons desirous of joining in a single application provided, however, that the application shall disclose the categories of persons on whose behalf it has been filed, alwy with allers we all the persons of the categories of persons on the state of the categories of the categories of persons on the state of the categories of

application for joining the name of ShBi P.Mishra, who is a Guard and a member of All India Guards Council as one of the applicants. This application is not available in the file although according to the Counsel this was filed in the Nagpur Sitting on 10th August, 1990. The application should also indicate the class/category of persons represented by the association and file a list of the members of the for we fundamental Gas. Association whom the association represents Subject to the above, the application is admitted.

Issue notice to the respondents to file their reply within four weeks from the date of receipt of this order, with a copy to the applicant, who may file his rejoinder, if any, within two weeks thereafter.

Keep the case before the Dy. Registrar on 23.10.1990.

(KAMLESHWAR NATH)

(B.C.MATHUR)

Date: 23.10.90

Neither the Applicant nor his Advocate are present.

Mrs. G.B. Bore, Asstt. Personal Officer, Central Rly Nagpur is present on behalf of Respondents No. 2 and 3.

Office to verify the acknowledgement due in respect of Respondent No. 1.

Adjourned for to 5.12.90 for reply by Respondent No. 2 and 3.

Registrar.

mpleading one Guard os appirum NO-2, hear on 5/12/96

10/11/96,

Vakedatrama hjestby Shri R. Rasan Pillaw, advocur on beneal of the apprium on 10/1/10.

6/11/90

Per Tribunal

Date: S/12/30 Applicant in person / by none Advocate / Respondent by Mr Adaval CLA Counsil As bench is not furthaugh

The matter adjourned to 18/1/9/ for orders on mp 880 K

Dy Registras

from Respondence in OATANO. 692/970 by hand/

Per Tribunal Applicant in person / by ware

Marie post sec.

Date: 18((QT

Advocate / Respondent by Mr. Senist Udesu The matter adjourned to 22/4/91 for for aders on pup

Dy. Registrar

Dated: 22/4/91 Comp at Nagfus. Afflicant by Hr. f. G. Isoac holding the brief of Mr. R. R. Pillai, Respondents by Ms. Indira Bodode. At Mr. I soac's Request S.o. to 24/4/91 for olders on M.P. 880/90. (T.C. Reddy) ((P.S. Chandhuri) M(A) MP: N. 22/91 fixed for orders on 24.4.91. 8/23/4/91-

Order/Judgement despatched

order/Judgement despatched

to Applicant/Respondent(s)

on 23/1/91

23/591

0.A.692/90 Camp at Nagpur

do so before the next hearing.

Tribunal's order:

Datel 24-4-1991

Applicant by Mr.F.J.Isaac holding the brief of Mr.R.Rajan Pillai. Respondents by Ms.Indira Bodade.

- Mr. Isaac moves M.P.No.880/90 and
 M.P. N-22/91 for impleading one Prabhudas Sudaram

 Meshram as applicant No.2. As this request is to comply with the rules, these MPs are allowed. Amount with the rules and before the next hearing.

 The applicant has not yet complied in full with our order dated 22.8.1990. He should
- 4. The written statement of the respondents is on record. Refjoinder, if any, within a month. List the case for hearing in its own time.

(T.C.S.REDDY)
Member(J)

(P.S.CHAUDHURI)
Member(A)

D. 11/11/93

As per direction of the Hon'ble Vice Chairman dated Is taken to the state of the st 24.8.93, the matter is taken up from Sine-die list. Fixed for Issue notices for the parties

rapido portes side a 24/11/90,

1/12.

Noutice dr. 24-11-93 issue to applical secol pack useum) under Postal semank Intimation Postul! We

12-1-94

M. F.J. ISACC, Coursel for applicant. Ms. Indira Bodade Counsel for respondents. The Isaac States that the dispute has been Settled out of Court and he does not want to proceed with the present application. It is dismissed for want of prosecution. No older as to

dt 12.19A. order/Judgement despatched to Applicant/Respondent (s)

MRKothatkar

Costs.

(M.R. KOLHATKAR) (M.S. DESHPANDE) M (X)